

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-110**  
IA-5660/2020 IA-5252/2020 IA-5424/2020 CA 482/2019 CA 485/2019 CA 515/2019 CA 576/2019 CA  
641/2019 CA 769/2019 CA 774/2019  
IN  
IB-761(ND)/2018

**IN THE MATTER OF:**

Ms. Sony Pictures Networks India Pvt. Ltd.  
Vs.  
M/s. Ortel Communication Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 14.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI L.N GUPTA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

:Mr. Ramji Srinivasan , Sr. Adv, Mr. K.R. Sasiprabhu, , Mr. Tushar Bhardwaj Mr. Rajarshi Banerjee Mr. Rishav Banerjee, Mr. Ritin Rai Sr. Adv, Mr. K.R. Sasiprabhu, Mr. Tushar Bhardwaj Mr, Bharat Singh, Mr. Suraj Singh and Mr. Santosh Kumar Ray Advocates.

For the Respondent/CD

: Mr,. Shambo Nandy Advocate for R-2 in IA-641 & R-1 in IA-774 & Mr. Abhijeet Sinha, Mr. Bhavay Sethi, Adv For Respondent No. 5 in CA 641/2019, For Respondent No. 3 in CA 774/2019

For the Intervener/RP

: Mr. Vaishnavi Maheshwari & Mr. Santosh Kumar, Mr. Rupak Ghosh, Mr. Santosh Kumar Ray, Ms. Rituparna Sanyal, Ms. Sannoyee Chakraborty, Ms. Arunima Bhadra, Advocates.

For the Karnataka Bank

: Mr. Rajat Prakash Advocate.

**ORDER**

**IA-5252/2020:-**

Counsel for the Resolution Professional is present. Counsel for the RA is present.  
Matter stands adjourned along with all the connected Applications.

List all on 18<sup>th</sup> January, 2021.

- Sd -

(L.N GUPTA)  
MEMBER (TECHNICAL)

Shammy

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-110**  
IA-5249/2020  
IN  
IB-761(ND)/2018

**IN THE MATTER OF:**

Ms. Sony Pictures Networks India Pvt. Ltd.

Vs.

M/s. Ortel Communication Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

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**SHRI L.N GUPTA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

:Mr. Ramji Srinivasan, Ms. Rajshree Chaudhary, Mr. Shivkrit Rai, Mr, Bharat Singh, Mr. Suraj Singh and Mr. Santosh Kumar Ray Advocates.

For the SRA

: Mr. Manan Shishodia, Advocate.

For the TPCODL

: Mr. Rahul Jajoo, Advocate, Mr. Anand Shrivastava, Advocate along with Ms. Anju Thomas,

**ORDER**

**IA-5249/2020:-**

Counsel for the Resolution Professional is present. The counsel for the T.P. Central Orissa Distribution Limited, (herein referred as the Electricity Deptt.) is present. It is submitted by the counsel representing the electricity department that some pending arrears have to be paid, due to which a notice dated, 13.11.2020 has been sent to the Corporate Debtor for making payments, failing which the electricity Deptt, may disconnect the connection.

It is on record that in the present matter multiple applications are listed before this Bench for passing final orders and the Resolution Plan is also pending for approval. Therefore, until the CA-576/2019 is decided, the electricity department shall not disconnect the electricity connection of the CD.  
Shammy

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Consequently, the notice dated 13.11.2020 is hereby kept in abeyance till further orders. The counsel for the electricity department is directed to file reply within three weeks. Thereafter, the counsel for the Resolution Professional may file rejoinder, if any.

The counsel for the electricity department is directed to obtain a copy of the order from the Registry for sending it to department for information and compliance.

List the matter on 15<sup>th</sup> February, 2021.

- Sd -

(L.N GUPTA)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Shammy (C-11)  
IB-781/ND/2018  
14/01/2021